

\216

ITEM NO.122

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12413-12414/2010

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(Office Report for Directions)

Date: 11/12/2012 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE G.S. SINGHVI
(In Chambers)

For Petitioner(s) Mr. Prashant Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Perused Office Report dated 04.09.2012.

The petitioner is allowed eight weeks' time to file fresh affidavit.

If the needful is not done within eight weeks, the Special Leave
Petitions shall stand automatically dismissed without further reference to
the Court.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Indu Bala Kapur)
| | Court Master

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